



## **Central Administrative Tribunal Jammu Bench, Jammu**

**T.A. No. 6021/2021  
(SWP No.1899/2010)**

Wednesday, this the 14<sup>th</sup> day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Bindu Devi (Sharma), age 27 years  
w/o Sh. Ram Sharma d/o Sh. Daya Nand  
r/o House No.1170 Laked Mandi Janipur Jammu

...Applicant  
(Mr. M K Raina, Advocate)

### **Versus**

1. State of Jammu and Kashmir  
Through Commissioner/ Secretary  
Home Department, Civil Sectt.  
Srinagar
2. Director General of Police, Jammu & Kashmir State,  
Srinagar
3. Deputy Inspector General of Police (Armed Forces),  
Police HQ, Jammu

... Respondents  
(Mr. Rajesh Thappa, Deputy Advocate General)



## ORDER (ORAL)

**Mr. Justice L. Narasimha Reddy:**

This T.A. arises out of SWP No.1899/2010 filed before the Hon'ble High Court of Jammu & Kashmir, wherein the applicant claimed the relief in the form of direction to the respondents, to consider her case for appointment to the post of Constable in Jammu & Kashmir Police, that was advertised in the year 2010.

2. The respondents filed a detailed counter affidavit, opposing the SWP. The main ground mentioned in the counter affidavit is that the applicant did not qualify in the 100 meters race, which is mandatory for the selection as Constable.

3. The SWP has since been transferred to the Tribunal in view of reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.6021/2021.

4. Today, we heard Mr. M K Raina, learned counsel for applicant and Mr. Rajesh Thappa, learned Deputy Advocate General.



5. The applicant, no doubt, took part in the selection of Constable. However, she did not qualify 100 meters. Nothing can be done at this stage.

6. We do not find any merit in the T.A. It is accordingly dismissed. There shall be no order as to costs.

**( Mohd. Jamshed ) ( Justice L. Narasimha Reddy )**  
**Member (A) Chairman**

July 14, 2021  
/sunil/rk/daya